

Annual Report and Review on the working of Delhi Transport Corporation for 1987-88 and a statement showing reasons for delay in laying these paper.

THE DEPUTY MINISTER IN THE MINISTRY OF SURFACE TRANSPORT AND DEPUTY MINISTER IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI P. NAMGYAL): I beg to lay on the Table:

- (1) A copy of Notification No. G.S.R. 4040 (E) (Hindi and English versions) published in Gazette in India dated the 30th March, 1989 approving the Visakhapatnam Port Trust (Handling of Freight Containers containing Dangerous/Hazardous Cargo) Regulations, 1988 under sub-section (4) of section 124 of the Major Port Trusts Act, 1963.
- (2) (i) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Transport Corporation, New Delhi, for the year 1987-88 together with Audit Report thereon, under sub-section (4) of section 33 of the Road Transport Corporations Act, 1950.
- (ii) A copy of the Review (Hindi and English versions) by the government on the Audited Accounts of the Delhi Transport Corporation, New Delhi, for the year 1987-88.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above. [Placed in Library See No. LT-7918/89]

12.15 hrs.
[English]

COMMITTEE ON PETITIONS

Tenth Report

SHRI BALASAHEB VIKHE PATIL (Kopargaon): I beg to present the Tenth Report (Hindi and English versions) of the Committee on petitions.

12.15 1/2 hrs.

COMMITTEE ON SUBORDINATE LEGISLATION

Twenty-fourth Report

[English]

SHRI ZAINUL BASHER (Gazipur): I beg to present the Twenty fourth Report (Hindi and English versions) of the Committee on Subordinate Legislation.

12.16 hrs.

COMMITTEE ON GOVERNMENT ASSURANCES

[English]

Sixteenth Report

PROF. NARAIN CHAND PARASHAR (Hamirpur): I beg to present the Sixteenth Report (Hindi and English versions) of the Committee on Government Assurances.

(Interruptions) *

SHRI INDRAJIT GUPTA (Basirhat): What is the point in talking to Prof. Madhu Dandavate?

(Interruptions)*

MR. SPEAKER: According to rules, the Chairman of the Committee shall be appointed by the Speaker.